

individual Members? Ultimately some decision has to be given even after it has been discussed. Now, for the present the decision has been given. It has to be accepted for the present. And if there is anything that the hon. Member wants to discuss, he can come into my chamber and discuss with me. We will see whether there is any reason to reopen it or to consider it.

Shri Braj Raj Singh (Firozabad): We only wanted to submit certain things about violation of the principles of the Constitution.

Mr. Deputy-Speaker: He has many remedies in that regard.

Shri Braj Raj Singh: That remedy has been taken.

Mr. Deputy-Speaker: This is what I have said, that this is not the remedy, and that motion I have disallowed. Now he has to seek other remedies.

श्री यादव : उपाध्यक्ष महोदय, यदि यह सम्भव हो कि आप ही इस प्रश्न को फ्रॉपन कर सकें

Mr. Deputy-Speaker: When he comes to me in the chamber I will tell him whether it can be done or not.

The Deputy Minister of Planning (Shri S. N. Mishra): Sir, on behalf of Shri Satya Narayan Sinha I beg to lay.....

श्री अवस्था विहारी : मैं श्रीमान् के इस निरांय के विलाप बाक आउट करता हूँ।

श्री अवस्था (विलाप) : आपने जो आदेश दिया है, मैं भी उसके विरोध में बाक आउट करता हूँ।

15.35 hrs.

(At this stage Shri Yadav, Shri Braj Raj Singh and Shri Awasthi left the House).

Mr. Deputy-Speaker: Those hon. Members who want to stage a walk-out may do so without creating a disturbance.

PAPERS LAID ON THE TABLE
STATEMENTS SHOWING ACTION TAKEN
BY GOVERNMENT ON ASSURANCES

The Deputy Minister of Planning (Shri S. N. Mishra): Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each.

(1) Supplementary Statement No. IV Second Session, 1957. [See Appendix III, Annexure No 14].

(2) Supplementary Statement No. V First Session. [See Appendix III, Annexure No. 15].

REPORT OF REHABILITATION FINANCE
ADMINISTRATION

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1957. [See No. LT-404/57].

BUSINESS ADVISORY COMMITTEE
THIRTEENTH REPORT

Pandit Thakur Das Bhargava (Hisar): I beg to present the Thirteenth Report of the Business Advisory Committee.

STATEMENT BY THE PRIME
MINISTER

REPORTED REFUSAL OF IRAQ GOVERNMENT TO PERMIT USE OF HARBANIYA AIRPORT BY I.A.F. AIRCRAFT

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I should like to make a brief statement to clear up any possible misunderstanding that might have been created by newspaper reports. Reports have appeared in the Press that Iraq Government have refused